

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "H" MUMBAI**

**BEFORE SHRI MANOJ KUMAR AGGARWAL (ACCOUNTANT MEMBER) AND  
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No. 6639/MUM/2019  
(Assessment Year: 2014-15)**

Sayatiben Bhanwarlal Sanghvi  
C/o D.C. Bothra & Co. LLP(CA)  
(Formerly known as D.C. Bothra & Co.)  
297, Tardeo Road, Wille Mansion,  
1<sup>st</sup> Floor, Opp Bank of India, Nana  
Chowk, Mumbai

Vs. ITO 19(3)(2)  
2<sup>nd</sup> Floor, Matru Mandir,  
Tardeo Road,  
Mumbai - 400007

**PAN No. ANLPS8456N**

**(Assessee)**

**(Revenue)**

Assessee by : Withdrawal request letter dated 01.04.2021  
Revenue by : Shri Sushil Kumar Mishra, D.R

Date of Hearing : 05/04/2021  
Date of pronouncement : 05/04/2021

**ORDER**

**PER RAVISH SOOD, J.M:**

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-30, Mumbai, which in turn arises from the assessment order passed by the A.O under Sec. 143(3) of the Income-tax Act, 1961, dated 26.12.2016 for assessment year 2014-15.

2. The assessee's counsel had filed a letter dated 01<sup>st</sup> April, 2021, wherein it is stated that the assessee has filed an application under the Direct Tax Vivad se Vishwas Act, 2020 in Form 1 & Form 2 in order to settle the aforesaid matter pending before the Tribunal and is awaiting for the issuance of Form 3 by the designated authority. In support of its aforesaid claim the copies of Form 1 & Form 2 had been enclosed alongwith the aforesaid letter.

3. The Id. D.R did not controvert the aforesaid factual position as had been canvassed before us.

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of his appeal.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in the open court on 05/04/2021.

Sd/-  
(Manoj Kumar Aggarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Ravish Sood)  
JUDICIAL MEMBER

Mumbai;

Dated: 05.04.2021

PS: Rohit

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,  
//True Copy//  
(Sr. Private Secretary)  
**ITAT, Mumbai**